

FORM A**Public Announcement**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BETON CONCRETE PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Beton Concrete Products Private Limited
2)	Date of incorporation of corporate debtor	20 January 1984
3)	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai
4)	Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U65990MH1984PTC031901
5)	Address of the registered office and principal office (if any) of the corporate debtor	Pasayadan, 412, N-3, CIDCO, Aurangabad 431003
6)	Insolvency commencement date in respect of corporate debtor	28 April 2020 (Order pronounced through video conferencing on 28 April 2020 and available on NCLT website on 08 May 2020)
7)	Estimated date of closure of insolvency resolution process	180 days from commencement of corporate insolvency resolution process i.e. 23 October 2020
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
11)	Last date for submission of claims	22 May 2020
12)	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - None
13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable

14)	(a) Relevant forms and Details of authorised representatives are available at	Web Link: www.ibbi.gov.in Physical address: same as address mentioned in entry no. 10
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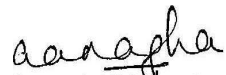
Notice is hereby given that National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Beton Concrete Products Private Limited, Aurangabad on 28 April 2020 (Order pronounced through video conferencing on 28 April 2020 and available on NCLT website on 08 May 2020)

The creditors of Beton Concrete Products Private Limited are hereby called upon to submit their claims with proof on or before 22 May 2020 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.



Anagha Anasingaraju

Interim Resolution Professional

Date: 08 May 2020

Place: Pune